## GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

STARRED QUESTION NO:458
ANSWERED ON:27.04.2010
CRIMINAL OFFENCES BY CPF PERSONNEL
Antony Shri Anto;Shanavas Shri M. I.

## Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether cases of criminal offences committed by the central para-military forces personnel have been reported;
- (b) if so, the details thereof during each of the last three years;
- (c) the action taken by the Government against such personnel;
- (d) the number of such cases pending and the steps taken to clear all the cases; and
- (e) the corrective measures taken by the Government to prevent such cases in future?

## **Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN)

(a) to (e): A statement is laid on the table of the house.

STATEMENT REFERRED TO IN REPLY OF LOK SABHA STARRED QUESTION NO.458 BY SHRI M. I. SHANAVAS, MP AND SHRI ANTO ANTONY, MP FOR ANSWER ON 27-04-2010

- (a): A few instances of criminal offences by the Force personnel have been reported.
- (b): The details are as under:

Force Criminal offences allegedly committed by the CPMFs personnel during the year

- (c): Action has been taken against such personnel according to Laws, and Acts and Rules governing the respective CPMFs.
- (d): 154 cases are pending before Courts. These cases are being regularly monitored by CPMFs for quick disposal.
- (e): The personnel are being regularly sensitized during Sainik Sammelans and other regular briefings, or in-service trainings to ensure highest levels of discipline and moral/official conduct.